



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G. O. (Rt.) No. 1128/2018/LBR.

*Thiruvananthapuram, 19th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Sri C. P. Muhammed Ashraf, (I Partner), s/o C. P. Moitheen Koya, Manoli Parambu, Eranjippalam P.O., Kozikkode-673 006, (2) K. P. Muhammed Ashraf (II Partner), s/o K. P. Moitheen, Rinshad Mahal, Padinjare Pallimeethal, Kallikkunnu, Olavanna P. O., Kozhikode-19, (3) Hisamudeen, K. T. (III Partner), s/o C. P. Abdul Hameed, Puvankulathu House, Olakara P. O., Kumanna Chinakkal, Malappuram-676 306 and the workmen of the above referred establishment

Gaz. No. 42/2018/DTP (Part I).

Sri. Mansoor N. P., P. T. House, Mathadum Parambu, Naduvattom, North Beypore, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

##### ANNEXURE

“Whether the denial of employment to Sri Mansoor, N. P., Salesman by the employer of Patterns Churidar Materials, Koyenco Bazar, Kozhikode is justifiable? If not what relief he is entitled to?”

(2)

G. O. (Rt.) No. 1129/2018/LBR.

*Thiruvananthapuram, 19th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Malabar Tile Works, Faroke P. O., Kozhikode-673 631 and the workman of the above referred establishment represented by (1) The Secretary, Tile Workers Union (C. I. T.U.), Malabar Tile Factory Committe, Feroke P. O., Cheruvannur, Kozhikode-673 631, (2) Secretary, Tile Employees Union (I. N. T. U. C), Malabar Tile Factory, Feroke P. O., Cheruvannur, Kozhikode-673 631, (3) Secretary, Tile Labour Union (I. N. T. U. C), Malabar Tile Factory, Feroke P. O., Cheruvannur, Kozhikode-673 631, (4) Secretary, Kozhikode Tile Workers Sangham (B. M. S.), Malabar Tile Factory Committe, Vellodi Building, Kallai Road, Kozhikode-673 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the closure of Malabar Tile Works, Feroke by the management is justifiable ? If not what reliefs the workers are entitled to”?

(3)

G. O. (Rt.) No. 1136/2018/LBR.

*Thiruvananthapuram, 24th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Shri Jedeer, Managing Partner, Autodrome Paints & Body Restores, Kottai, Nedumbassery P. O.-683 585 and the workman of the above referred establishment Sunilkumar, C., Hari Nivas, Kalathipparambu Lane, North Paravur-683 513 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sunil Kumar, C., Spray Painter, by the Management of Autodrome Paints & Body Restores, Kottai, Nedumbassery P.O.-683 585 is justifiable or not? If not what relief he is entitled to?

(4)

G. O. (Rt.) No. 1149/2018/LBR.

*Thiruvananthapuram, 29th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri T. K. Chandran, Proprietor, Darsana Textiles, Opposite New Bus Stand, Edodi Road, Vatakara and the workman of the above referred establishment represented by the Secretary, Kozhikode Jilla Commercial Employees Union C. I. T. U., Vadakara Area Committee, Dwaraka Building, Old Bus Stand, Vatakara, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination from employment of Sri K. Babu, Salesman, by the management of Darsana Textiles, Opposite New Bus Stand, Edodi Road, Vatakara is justifiable or not? If not what relief he is entitled to”?

By order of the Governor,

LOLA, P.,

*Deputy Secretary to Government.*